

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/MP/2020

Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Date of Hearing : 8.6.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Tripura State Electricity Corporation Limited and Ors.

Parties Present : Shri Akhil Singhal, NERLDC
Ms. Himani Dutta, NERLDC
Shri R. Debbarman, TSECL/TPTL
Shri Anil Debbarma, TSECL/TPTL

Record of Proceedings

The representative of Tripura State Electricity Corporation Limited (TSECL)/ Tripura State Power Transmission Limited (TPTL) submitted that TSECL, which was responsible for power generation, distribution and transmission for the State of Tripura, has been unbundled and a separate transmission company, namely, TPTL has been formed on 3.1.2023. He submitted that in terms of the Commission's directions vide RoP dated 25.4.2023, a joint meeting of TSECL, TPTL, Petitioner and other beneficiaries was held on 31.5.2023 to formulate implementation plan and timelines for establishment and maintenance of communication facilities in sub-stations identified by the Petitioner to ensure availability of reliable real time data at NERLDC.

2. The representative of TSECL submitted that there are 25 RTUs and one more RTU has been added and the number of RTUs with TSECL and TPTL is now 26.

3. In response to a query of the Commission regarding status of RTUs, the representative of TSECL/TPTL submitted that 11 RTUs are operational through PLCC, 7 RTUs will be implemented by PGCIL by 31.7.2023 and 4 RTUs will be implemented by PGCIL by 31.12.2023 and the remaining 4 RTUs will be implemented by TSECL and TPTL.



4. In response to another query regarding the minutes of the meeting dated 31.5.2023 and the timelines decided, the representative of TSECL/TPTL sought two weeks' time to file an affidavit in this regard. The Commission observed that the timelines for implementation are important and TSECL and TPTL should adhere to the timelines decided in the said joint meeting held on 31.5.2023.

5. After hearing the representative of TSECL/TPTL, the Commission directed the Respondent to file the following information by 30.6.2023 with an advance copy to the Petitioner, who may file its written submissions, if any, by 7.7.2023:

- a. Minutes of the meeting (MoM) held between TSECL, TPTL and the Petitioner regarding the establishment of communication facilities in sub-stations identified by the Petitioner.
 - b. The detailed implementation plan (priority-wise) for establishment of communication facilities in sub-stations identified by the Petitioner.
6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

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(Kamal Kishor)
Asst. Chief (Law)